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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, TIS HAZARI COURTS, DELHI

No. 245/991-10,051  
/Genl./Circulation/West/THC/2026

Dated, Delhi the \_\_\_\_\_

Sub.: -Order dated 27.01.2026 passed by Hon'ble Supreme Court of India in W.P (C) No. 1112/2025 titled "Shaheen Malik vs. UOI & Anr".

Forwarded copy of letter No. 864-874/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 03.02.2026 received in an envelope bearing Diary No. 1542 dated 04.02.2026 along with its enclosure i.e. copy of Order dated 27.01.2026 of Hon'ble Supreme Court of India in case bearing Writ Petition(s) (Civil) No(s). 1112/2025 titled as "Shaheen Malik Vs. Union of India & Anr.", on the subject cited above, from Sh. Vinay Sharma, Deputy Registrar (Gazette-IB), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
2. All the Ld. Judicial Officers, West District, Tis Hazari Courts, Delhi with the request to ensure the compliance of Order dated 27.01.2026 of Division Bench of Hon'ble Supreme Court of India in case bearing Writ Petition(s) (Civil) No(s). 1112/2025 titled as "Shaheen Malik Vs. Union of India & Anr." in its true letter and spirit
3. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
4. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
5. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.

  
(Harish Kumar)

District Judge (Commercial Court) – 04/  
Officer Incharge General Branch,  
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

HIGH COURT OF DELHI : NEW DELHI

864-874

No. \_\_\_\_\_ /DHC/Gaz.IB/G-2/SC-Judgment/2026

Dated: 03.01.2026

From :

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi
3. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
4. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
11. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.

Sub : Order dated 27.01.2026 passed by Hon'ble Supreme Court of India in W.P (C) No. 1112/2025 titled "Shaheen Malik vs. UOI & Anr"

Sir/ Madam,

I am directed to forward herewith a copy of the Order dated 27.01.2026 passed by Hon'ble Supreme Court of India in W.P (C) No. 1112/2025 titled "Shaheen Malik vs. UOI & Anr", and to request you to ensure expeditious disposal of acid attacks victims cases pending in your respective districts in a time-bound manner and, if necessary, even on an out-of-turn basis.

Yours faithfully,

  
(Vinay Sharma)  
Deputy Registrar (Gazette-IB)  
For Registrar General.

Encl.: As above.

*OIC (General)  
Secretary, DLSA (West)  
P.D.S.S (West)  
1/2/16*

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1112/2025

SHAHEEN MALIK

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

Date : 27-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Ms. Sija Nair, Adv.

Mr. Anuj Kapoor, AOR  
Mr. Shivom Sethi, Adv.  
Mr. Nandeesh Nanda, Adv.  
Mr. Arnav Abhishek, Adv.  
Mr. Kishan Pandey, Adv.  
Mr. Madiah Shahjar, Adv.  
Ms. Huda Naaz, Adv.

For Respondent(s) :Mrs. Archana Pathak Dave, A.S.G.

Mr. Vaibhav Dwivedi, Adv.  
Mr. Kamal Digpaul, Adv.  
Ms. Mili Baxi, Adv.  
Mr. Anmol Chandan, Adv.  
Ms. Vanshaja Shukla, Adv.  
Mr. Aman Mehta, Adv.  
Dr. N. Visakamurthy, AOR

Ms. Manisha Ambwani, AOR

Mr. Shirirang B. Varma, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR

Mr. Ravi Raghunath, AOR  
Ms. Nishtha Jindal, Adv.

Mr. Gaurav Agrawal, Sr. Adv.  
Mr. Abhikalp Pratap Singh, AOR  
Ms. Aagam Kaur, Adv.  
Ms. Kashish Jain, Adv.

Signature Not Verified  
Digitally signed by  
ARJUN BISWAL  
Date: 2026.01.28  
17:05:51 IST  
Reason:

Mr. Siddharth Garg, Adv.

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Ms. Grahita Agarwal, Adv.  
Mr. B. Yeshwanth Raj, Adv.

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Mr. Nikunj Gupta, Adv.  
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Ms. Ishika Gupta, Adv.  
Mr. Eashwar, Adv.  
Ms. Richa Verma, Adv.

Mr. Shovan Mishra, AOR

Ms. Anubha Agrawal, AOR

Ms. Radhika Gautam, AOR

Mr. Manish Kumar, AOR

Mr. Divyansh Mishra, Adv.

Mr. Kumar Saurav, Adv.

Mr. Pavan Kumar, AOR

Mr. Akhlesh Kumar Soni, Adv.

Mr. Neelam, Adv.

Mr. Pushkar Anand, Adv.

Mr. Sandeep Ratra, Adv.

Mr. Ambhoj Kumar Sinha, AOR

Ms. Neeti Bhardwaj, Adv.

Ms. Anuradha Arputham, AOR

Mr. Mridul Gupta, Adv.

Mr. Divyakant Lahoti, AOR

Mr. Kartik Lahoti, Adv.

Mr. Adith Menon, Adv.

Ms. Akanksha Soni, Adv.

Ms. Shubheksha Dwivedi, Adv.

Mr. Rahul Maheshwari, Adv.

Ms. Praveena Bisht, Adv.

Ms. Vindhya Mehra, Adv.

Mr. Kumar Vinayakam Gupta, Adv.

Mr. Siddharth Tripathi, Adv.

Ms. Vandana Sehgal, AOR

Mr. Mohit Yadav, Adv.

Mr. Manan Verma, AOR

Mr. Vikas Negi, Adv.

Mr. Sumit Kumar, Adv.

Mr. Pranjal Tandon, Adv.

Ms. Mansi Diwakar, Adv.

Mr. P. I. Jose, AOR

Ms. P S Chandrakha, Adv.

Ms. K. V. Bharathi Upadhyaya, AOR

Ms. Pritama, Adv.

Ms. Shaivani Gupta, Adv.

Ms. Bipin Vinayak Chandan, Adv.

Mr. Sufyan Hasan, Adv.

Ms. Hema Malik, Adv.

Ms. Nidhi Mittal, AOR

Ms. Jaya Choudhury, Adv.

Mr. Prabir Chatterjee, Adv.  
Mr. Mrigank Prabhakar, AOR  
Mr. Dilip Kumar Chatterjee, Adv.  
Mr. Rajit Lal Moitra, Adv.  
Mr. Arindam Mukherjee, Adv.  
Ms. Oindrila Das, Adv.  
Mr. Debomoy Roy, Adv.  
Ms. Astha Singh, Adv.

Mr. Avijit Mani Tripathi, AOR  
Mr. T.K. Nayar, Adv.

Mr. Sahil Bhalak, AOR  
Mr. Tushar Gir, Adv.  
Mr. Siddharth Anil Khanna, Adv.  
Mr. Ritik Arora, Adv.  
Mr. Shivam Mishra, Adv.  
Mr. Mihir Joshi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Pursuant to the order dated 04.12.2025, around 17 High Courts have sent the details of pending cases concerning 'Acid Attacks'. It appears that the maximum number of cases, i.e., 198 cases are pending in the State of Uttar Pradesh, followed by 160 pending cases in West Bengal, 114 pending cases in Gujarat, 68 pending cases in Bihar, and 58 pending cases in Maharashtra.
2. Except for the 17 High Courts mentioned in the Office Report, the status reports from other High Courts are still awaited.
3. We request all the High Courts to consider the desirability of taking a decision for expeditious conclusion of the trials in the matters concerning acid attacks, in a time-bound manner and if required, even on an out-of-turn basis.

6. The States are further directed to furnish separate details, including particulars of the victims of forceful ingestion/consumption of acid.

7. The needful shall be done by the State Governments, the High Courts, as well as the State Legal Services Authorities within a period of four weeks.

8. Post the matter on 09.03.2026.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR

Re: Rehabilitation Scheme for the Victims of Acid Attack

4. While we have directed the High Courts to expedite and take the trials in the matters concerning acid attacks to their logical conclusion, it is equally incumbent upon the State and all concerned authorities to consider, formulate, and act upon appropriate rehabilitation measures for victims of acid attacks. As such, all the State Legal Services Authorities are directed to submit a report with respect to the scheme, if any, implemented by them for the grant of compensation, rehabilitation and medical aid to the victims of acid attack. If no such specific scheme has been formulated so far, we request the Executive Chairpersons of the State Legal Services Authorities to do the needful and submit a compliance report.

5. In addition, all the States and Union Territories are also directed to furnish the following information:

- (i) The incidents of acid attack reported (year-wise).
- (ii) Whether charge-sheets in those cases were filed or not?
- (iii) How many cases have been decided and how many are still pending at the trial stage?
- (iv) How many appeals arising out of the trials of acid attacks are pending?
- (v) The brief particulars of each victim of acid attack, their academic qualifications, current employment status, marital status, the medical treatment and the details of the expenditure incurred or committed to be incurred by the State on such treatment.

NO. 864-874 | DHG | GAZ. I B | G-2 | SC-Judgment | 26

To,

The Principal District & Sessions Judge,  
West District, Tis Hazari Courts,  
New Delhi-110054.



Registrar General  
High Court of Delhi  
New Delhi